

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 95/TT/2024**

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for the combined assets under “Reliable Communication Scheme under Central Sector for the Western Region”.

Date of Hearing : **8.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 Others

Parties Present : Shri Mohd. Mohsin, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Arjun Malhotra, PGCIL  
Ms. Nishtha Goel, Advocate, MSEDCL

**Record of Proceedings**

The Petitioner’s representative submitted that the present Petition had been filed *inter alia* for the determination of transmission tariff from the COD to 31.3.2024 for 19 assets under “Reliable Communication Scheme under Central Sector for the Western Region.” He further submitted that the pleadings in the matter have been completed. He added that the details relating to Asset-18 in the present Petition had been submitted based on its anticipated COD. Since Asset-18 has not been commissioned, a separate Petition will be filed once Asset-18 achieves its COD and urged the Commission to grant tariff for the remaining 17 Assets in the present Petition.

2. The learned counsel for MSEDCL submitted that a reply in the matter has already been filed vide affidavit dated 5.9.2024, and the same may be considered.

3. Considering the submissions made by the parties present, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(T.D. Pant)  
Joint Chief (Law)

